CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT FOR THE ATTENTION OF THE SHAREHOLDERS OF

EPC INDUSTRIÉ LIMITED ("EPC")

Registered Office: H-109, MIDC Ambad, Nashik - 422010, India

Cash Offer for acquisition of Equity Shares from shareholders / beneficial owners

This Corrigendum to the Public Announcement is being issued by YES BANK Limited ("**YBL**"), [hereinafter referred to as the "**Manager to the Offer**"] on behalf of Mahindra & Mahindra Limited ("**M&M**" or the "**Acquirer**"), pursuant to and in compliance with among others, Regulation 10 and 12 of Chapter III of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 and subsequent amendments thereto (the "**Takeover Regulations**" or the "**Regulations**").

No other person / individual / entity is acting in concert with the Acquirer for the purposes of this Offer. This is not a competitive bid. This Offer is not pursuant to any global acquisition resulting in an indirect acquisition of equity shares of EPC Industrié Ltd. ("**EPC**" or the "**Target Company**").

The shareholders / beneficial owners of the Target Company are requested to note the following crucial developments / amendments with respect to and in connection with the Public Announcement dated February 10, 2011 ("**PA**").

Revised Schedule of Activities

Securities and Exchange Board of India ("**SEBI**") issued comments on the draft Letter of Offer vide letters dated May 13, 2011 and July 7, 2011 and therefore the dates with respect to various activities as per the disclosure made in the PA have undergone a change.

Letter of Offer cum Form of Acceptance and acknowledgement [which includes Form of Withdrawal] ("**LOF and Acceptance Form**") and transfer deeds have been dispatched to the shareholders / beneficial owners who are entitled to receive the Letter of Offer, on July 16, 2011 and the revised schedule of activities is as follows.

Activities	Schedule as per PA	Revised Schedule
Public Announcement Date	Thursday - February 10, 2011	Thursday - February 10, 2011
Specified Date *	Friday - February 11, 2011	Friday - February 11, 2011
Last date for Competitive Bid	Thursday - March 3, 2011	Thursday - March 3, 2011
Date by which letter of offer is to be dispatched to the shareholders	Friday - March 25, 2011	Saturday - July 16, 2011
Date of opening of the Offer	Wednesday - April 6, 2011	Thursday - July 21, 2011
Last date for revising the Offer Price / number of equity shares	Monday - April 11, 2011	Friday - July 29, 2011
Last date up to which shareholders may withdraw	Tuesday - April 19, 2011	Thursday - August 4, 2011
Date of Closure of the Offer	Monday - April 25, 2011	Tuesday - August 9, 2011
Date for communicating acceptance/rejection under the Offer and payment of consideration for applications accepted.	Tuesday - May 10, 2011	Wednesday - August 24, 2011

* Specified Date is only for the purpose of determining the names of Shareholders of the Target Company to whom the Letter of Offer is being sent.

Additional Details / Developments subsequent to the PA

1. **Interest for delay in offer schedule:** As the schedule of activities as disclosed in the PA has undergone change, shareholders of the Target Company are entitled to receive interest for the delay in the offer schedule. Therefore, in addition to the Offer Price of ₹ 66.55 per share, interest at the rate of 10% per annum i.e. ₹ 1.00 per Share is payable to the eligible Shareholders of the Target Company whose Shares are accepted pursuant to the open offer, for delay of 55 days in the offer schedule i.e. from July 1, 2011 [had the offer schedule been adhered to as per SEBI letter dated May 13, 2011 the public shareholders of the target company would have received the consideration by July 1, 2011] to August 24, 2011. Total consideration, therefore works out to ₹ 67.55 per share (Offer Price ₹ 66.55 per share plus interest for delay ₹ 1.00 per share).
2. **Reserve Bank of India("RBI") Approval:** RBI, vide their letter dated March 28, 2011 granted approval to the Acquirer to acquire Shares through the open offer from the eligible Shareholders subject to the condition that (a) if non - resident Indian/s holding Shares on a non - repatriation basis tender Shares pursuant to the Offer then proceeds shall be credited to their NRO accounts and (b) If overseas corporate bodies tender Shares pursuant to the Offer then the Target Company will be required to obtain prior RBI approval.
3. **Preferential Allotment:** An Extraordinary General Meeting of the shareholders of the Target Company was held on March 9, 2011 ("**EGM**") to approve the Preferential Allotment and pass the requisite special resolution under section 81(1A) of the Companies Act, 1956. Further, in terms of the resolution passed by the shareholders at the EGM, the Board of Directors of the Target Company at its meeting held on March 17, 2011 allotted 65,58,065 shares of the Target Company to the Acquirer.
4. **Lenders approval:** The Target Company has received lender's approval vide letters dated March 10, 2011 and March 9, 2011 from IDBI Bank and YES Bank respectively, for the Preferential Allotment and the change in management.
5. **Termination Agreement:** The Acquirer had entered into a Share Subscription Agreement dated February 9, 2011 **("SSA")** with (i) Target Company, (ii) Schroder Credit Renaissance Fund Limited **("SCRF")** and Credit Renaissance Development Fund LP (formerly known as Schroder Credit Renaissance Development Fund LP), **("CRDF.")** (collectively referred to as **"Existing Investor"**), (iii) Mr. K.L. Khanna and (iv) Trenton Investment Company Private Limited, Shishilin Investment Private Limited, Garuda Plant Products Limited, Ms. Indrani Khanna, Mr. Anirudh Khanna, Ms. Neelanjana Khanna, Ms. Deepanjali Chhapwale ("Promoters") whereby 65,58,065 Shares of the Target Company constituting 38.00% of the Emerging Voting Capital of the Target Company would be issued, on a preferential basis, to the Acquirer, for cash at a price of Rs 66.10 per Share, in accordance with provisions of, amongst others Chapter VII of SEBI ICDR Regulations and subsequent amendments thereto, resulting in substantial acquisition of shares accompanied with change in control of the Target Company as per the SEBI Takeover Regulations.

   The parties to the SSA have entered into a Termination Agreement on June 27, 2011 terminating the SSA wherein the parties agreed to terminate the SSA without any further liability or obligation to any party or any of their affiliates. Subsequent to the execution of the Termination Agreement the Acquirer, Target Company, Promoters (excluding Shishilin Investment Private Limited) and Mr. K L Khanna have entered into a new share subscription agreement **("New SSA")** dated June 27, 2011 so as to (a) exclude the Existing Investor from the SSA and (b) remove all references to the Existing Investor and make the consequential modifications. The New SSA replaces and substitutes the SSA on and from the date of its execution.

   In addition to the SSA, the Acquirer had entered into a shareholders agreement on February 9, 2011 (**"SHA"**), with the Existing Investor, Promoters, Mr. K.L. Khanna, Kimplas Piping Systems Limited and the Target Company. However the parties to the SHA have entered into a Termination Agreement on June 27, 2011 terminating the SHA wherein the parties agreed to terminate the SHA without any further liability or obligation to any party or any of their affiliates. Subsequent to the execution of the Termination Agreement the Acquirer, Promoters (excluding Shishilin Investment Private Limited), Target Company, Mr. K L Khanna and Kimplas Piping Systems Limited have entered into a new shareholders agreement **("New SHA")** dated June 27, 2011 so as to (a) exclude the Existing Investor from the SHA and (b) remove all references to the Existing Investor and make the consequential modifications. The New SHA replaces and substitutes the SHA on and from the date of its execution.

   No special rights have been given to any existing investors of the Target Company including Schroder Credit Renaissance Fund Ltd and Credit Renaissance Development Fund LP by way of any agreement or any other provisions other than the rights available to the Acquirer under the New SSA and New SHA, post termination of the SSA and SHA. Also the existing investors of the Target Company including Schroder Credit Renaissance Fund Ltd and Credit Renaissance Development Fund LP, post termination of the SSA and SHA, do not have any special rights which are not available to other public shareholders.
6. **Change in control:** As on the date of the PA, the current Promoters of the Target Company held 28,29,300 Shares constituting 26.44% of the paid up equity share capital. Post the Preferential Allotment, the Promoters continue to hold 28,29,300 Shares constituting 16.39% of the Emerging Voting Capital of the Target Company. Post the Preferential Allotment and completion of the Offer, the Promoters will be classified as "public" shareholders and the Acquirer will be classified as the "promoter" of the Target Company.
7. **Parties to agreements:** Mr. K.L. Khanna is currently the executive Chairman & Managing Director of the Target Company. As the ownership of the Target Company (26.44% of the paid up equity share capital prior to Preferential Allotment) vests with the family members of Mr. K.L. Khanna and also he being the executive Chairman & Managing Director of the Target Company, Mr. K.L.Khanna belongs to the promoter group of the Target Company. Mr. K.L. Khanna does not hold any equity shares in the Target Company.

   Kimplas Piping Systems Limited ("Kimplas") is a private company controlled by the family members of Mr. K.L.Khanna. It is involved in the manufacture of plastic components which are used in micro irrigation systems. As Mr. K.L.Khanna and Kimplas are in a position to compete with the existing business of the Target Company, they have been made parties to the New SHA for undertaking with regard to non compete clause and non solicitation of employees.

   Subsequent to the execution of the SSA, the Hon'ble High Court of Mumbai vide Order dated February 25, 2011 sanctioned a Scheme of Amalgamation of Shishilin Investment Private Limited with Trenton Investment Company Private Limited. Both these entities signed the SSA and SHA in their capacities as the promoter entities. Pursuant to the Scheme which has been made operative from April 1, 2010 all the rights and obligations of Shishilin Investment Private Limited have been transferred to Trenton Investment Company Private Limited. Therefore, Shishilin Investment Private Limited is not a party to the Termination Agreement, New SSA and New SHA.

   As on the date of the PA , Promoters of the Target Company were Trenton Investment Company Private Limited , Shishilin Investment Private Limited, Garuda Plant Products Limited, Ms. Indrani Khanna, Mr. Anirudh Khanna, Ms. Neelanjana Khanna, and Ms. Deepanjali Chhapwale.
8. **Debentures:** As on the date of the PA 17,00,000 unsecured debentures of ₹ 100/- each aggregating to ₹ 17,00,00,000/- were outstanding in the books of the Target Company. The aforesaid debentures were allotted to the Existing Investor vide an debenture subscription agreement dated January 17, 2007("Existing Debenture Agreement"). The Existing Debenture Agreement was amended vide a Debenture Amendment Agreement dated February 9, 2011. As per the terms of the Existing Debenture Agreement and the Debenture Amendment Agreement interest is to be paid at the rate of 12% per annum to the Existing Investor on the outstanding debentures. Also, the debentures are convertible into preference shares at the option of the Existing Investor. Of the outstanding 17,00,000 unsecured debentures, the Target Company has redeemed 13,00,000 unsecured debentures. Currently, 4,00,000 unsecured debentures of ₹ 100/- aggregating to ₹ 4,00,00,000/- are outstanding in the books of the Target Company. The aforesaid unsecured debentures are not listed on any stock exchange.
9. **Price payable for shares in respect of which there are calls in arrears:** An aggregate of ₹ 24,000/- is in arrears with respect to calls on 4,800 shares (i.e. ₹ 5/- per share) and shown as calls in arrears in the books of Target Company. The Offer price payable on these shares will be ₹ 61.55, calculated by deducting the amount which is in arrears from the Offer price. However in addition to this, interest of ₹ 1.00 per share on account of delay in offer schedule will be payable to such shareholders. The procedure for acceptance and settlement of the Offer with respect to these shares would be the same as applicable to other Shareholders.
10. **Companies promoted by Acquirer:** As of December 31, 2010, M&M has promoted 111 companies of which 9 are listed.
11. **Director Identification Number (DIN): D**etails of DIN of the board of directors of the Acquirer are as follows:

Name	Designation	Director Identification Number (DIN)	Name	Designation	Director Identification Number (DIN)
Mr. Keshub Mahindra	Chairman (Promoter)	00004489	Mr. A. K. Nanda	Non Independent & Non Executive Director	00010029
Mr. Anand G. Mahindra	Vice-Chairman & Managing Director (Promoter)	00004695	Mr. Narayanan Vaghul	Independent Director	00002014
Mr. Deepak S. Parekh	Independent Director	00009078	Dr. A. S. Ganguly	Independent Director	00010812
Mr. Nadir B. Godrej	Independent Director	00066195	Mr. R. K. Kulkarni	Independent Director	00059367
Mr. M. M. Murugappan	Independent Director	00170478	Mr. Anupam Puri	Independent Director	00209113
Mr. Bharat N. Doshi	Executive Director and Group Chief Financial Officer	00012541	Mr. Arun Kanti Dasgupta	Independent Director (Nominee of LIC)	01462177

12. **Shareholding of Promoter & Promoter group of Acquirer:** As on the date of the PA, the paid up equity share capital of the Acquirer was ₹ 3,06,97,00,545/- divided into 61,39,40,109 equity shares of ₹ 5/- each. The promoters held 24.94% in the paid up equity share capital of M&M. Details of shareholding of promoter and promoter group of Acquirer were as follows:

Name	Shares	% of paid up capital
Mr. Anand Mahindra	8,000	0.00
Mr. Keshub Mahindra	4,02,296	0.07
Other individuals	46,02,018	0.75
Corporate entities / Trusts	14,80,73,973	24.12
Total - Promoters and Promoter Group	15,30,86,287	24.94

13. **Chapter II compliance:** Details of compliance / non compliance with the provisions of Chapter II of the SEBI Takeover Regulations by the Promoters of the Target Company, Target Company, Acquirer and major shareholders of the target Company are as follows:
    a) The Promoters have duly complied with the requirements of Chapter II of the SEBI Takeover Regulations except for non filing by the Promoters, of declaration under Regulation 7(1A) of the Takeover Regulations in the year 2003, due date for filing the declaration being April 2, 2003.
    b) Target Company has complied with the provisions of Chapter II of SEBI Takeover Regulations except for certain delays / non submissions in complying with the provisions of Regulation 6(2), 6(4) and 8(3) during the period from 1997 to 2003. The Target Company has regularized the aforesaid non compliances under the SEBI Regularisation Scheme, 2002, by paying the requisite penalties. Further, there have been following delays / non submissions in complying with the provisions of Chapter II of the SEBI Takeover Regulations:
       (i) Delay of 284 days in filing declaration as per Regulation 8(3) of the Takeover Regulations in the year 2003, due date being April 30, 2003;
       (ii) Delay of 144 days in filing declaration as per Regulation 8(3) of the Takeover Regulations in the year 2005, due date being April 30, 2005;
       (iii) Non filing of declaration as per Regulation 7(3) of the Takeover Regulations in the year 2003, due date being April 7, 2003.
       Details of entities who are in non compliance of provisions of Chapter II of SEBI Takeover Regulations are as follows:
       (i) EPC Industrié Limited; H-109, MIDC Ambad; Nashik - 422 010; Contact No : 0253 - 2381081/82/83 (D) 2383375; Fax No: 0253 - 2382975; Email: rvnawghare@epcind.com
       (ii) Garuda Plant Products Limited; B - 26, MIDC Ambad, Nashik - 422010; Contact No. 0253-2380240; Email: Krishen.khanna@kimplaspiping.net
    c) The Promoters and the Target Company have filed a consent application on February 28, 2011, for all Chapter II non compliances, seeking settlement of the enforcement actions that may be initiated by SEBI for the aforesaid delays / non submissions. SEBI may initiate appropriate action against the Promoters and Target Company at a later stage for this delay in compliance.
       The Target Company has complied with other provisions of the SEBI Takeover Regulations and other applicable provisions of SEBI Act and other statutory requirements.
    d) SCRF and CRDF, who are the major Shareholders, have duly complied with the requirements of Chapter II of the SEBI Takeover Regulations.
    e) The Acquirer did not hold any Shares in the Target Company in the past and also as on the date of the PA and hence the provisions of Chapter II of the SEBI Takeover Regulations are not applicable to it as on date of the PA.
14. **Director Identification Number (DIN):** Details of DIN of the board of directors of the Target Company are as follows:

Name	Designation	Director Identification Number (DIN)
Mr. Krishen Lal Khanna	Chairman & Managing Director (Executive)	01135766
Mr. Vinayak Patil	Non Executive Director (Independent)	00616009
Mr. Jayendra Shah	Non Executive Director (Non Independent)	00084759
Mr. Bhoopendra Sharma	Non Executive Director (Independent)	00001291

15. **Details of experience of directors of the Target Company:**
    a) Mr. Krishen Lal Khanna: After graduation in 1962 he served in India and abroad with an international firm of Consulting Engineers and Contractors till 1971 in various capacities. In 1971 he ventured on his own business in the field of Consulting and Contracting and later into International Business and in 1986 into a pioneering venture to produce Micro Irrigation Systems first time in India. He is a first generation entrepreneur. To promote micro irrigation Industry he founded Irrigation Association of India and was its founder President for 10 years. He also played a vital role in the 2003/04 to ensure that Micro Irrigation Industry got the priority from GOI that it needed and to work on a sound footing. Presently, Mr. K L Khanna is the Chairman and Managing Director of the Company. He steered the Company during its initial growth from a very small scale operation to a large organization. He continued to head it when due to Industry decline the Company turned sick and has successfully negotiated its financial restructuring and revival.
    b) Mr. Vinayak Patil: Mr. Vinayak Patil has expertise in the field of Agriculture. and is also a social activist. Mr. Patil has been a member of the Maharashtra State Legislative Assembly from 1978 to 1980. He was also a member of the Legislative Council of Maharashtra State from 1983 to 1988. Mr. Patil has been associated with various state level government / co- operative organisations over the years. He has received various awards like Maharashtra State's Krishi Bhushan award for his outstanding work in the field of agriculture.
    c) Mr. Jayendra Shah: Mr. Jayendra Shah has experience of over 33 years in the areas of Finance, Accounting, Taxation. Mr. Shah is an accomplished business consultant with over 30 years of experience. He is a Senior Partner at N. A. Shah Associates, Chartered Accountants where he heads the business advisory and strategy practice. His areas of expertise include Enterprise/Business strategic Planning, Mergers and Acquisitions, Corporate Restructuring, Commercial Negotiations, Transaction execution oversight. Mr. Jayendra Shah is also the Director of Trans-Continental Capital Advisors Private Limited, a bouquet investment bank focused on special situations and private equity investments in mid-sized companies in India. Mr. Jayendra Shah brings in extensive strategic knowledge and operational experience that enable organisations in achieving their market potential. He has an established track record of delivering value to clients and driving growth. His able leadership has helped in steering many organisations to achieve success. He is a part of various advisory committees of the company. Mr. Jayendra Shah holds Bachelor's degree in Arts (Economics) from the Mumbai University and is a qualified Chartered Accountant from the Institute of Chartered Accountants of India. He is Director in the following Companies:
       1 Meghraj Capital Advisors Private Limited; 2 Trans-Continental Capital Advisors Private Ltd.; 3 Enterprises Technology Partners (India) Pvt.Ltd.; 4 State Trading Corporation of India Limited; 5 Lokmat Media Limited
    d) Mr. Bhoopendra Sharma: Mr. Bhoopendra Sharma is a Post Graduate in Commerce (1962) from Agra University and has also completed his Post Graduate Diploma in Personnel Management (1971) from Delhi University. Mr. Sharma started his career with Atlas Cycle Industries Ltd as an executive trainee and worked with them for 7 years. Later he joined Unichem Laboratories Ltd., as factory manager at their Ghaziabad plant. He was transferred to Mumbai in 1989 as VP (Operations) and in 1994 was elevated to the post of Executive Director. He continues to act as an advisor to Unichem Laboratories Ltd.
16. **Details of change in the shareholding of the promoters of the Target Company are as follows:**

Sr. No.	Date of transaction (allotment / purchase / transfer)	Opening Balance - Promoter group (No. of Shares)	Opening Capital (No. of Shares)	Opening % holding - promoter group	Name of promoter	No. of shares Acquired	Mode of Acquisition (Memorandum / IPO / FPO / Market Purchases / Preferential Allotment / RightsIssue / Bonus Shares/ Inter - se - transfer etc.,)	No. of Shares sold	Closing Capital (No. of Shares)	Closing holding - promoter group (No. of shares)	Closing % holding - Promoter group	Increase / Decrease in percentage holding- Promoter Group (+/-%)	Applicable regulations of SEBI (SAST) Regulations	Compliance Status with SEBI (SAST) Regulations and otherapplicable regulations
1	17-12-1981	20	20	100	Indrani hanna & Srilekha Bose	20	Memorandum	-	20	20	100.00	-	N.A.	N.A
2	2-1-1982	20	20	100	Indrani Khanna	500	Further Allotment	-	520	520	100.00	-	N.A.	N.A.
3	26-12-1985	520	520	100	Indrani Khanna	500	Further Allotment	-	4520	4520	100.00	-	N.A.	N.A.
					Deepanjali Khanna	1000								
					Neelanjana Khanna	1000								
					Anirudh Khanna	1500								
					Sub-total	**4000**								
4	30-03-1988	4520	4520	100	Trenton Investments Co. Pvt. Ltd	45480	Further Allotment	-	50000	50000	100.00	-	N.A.	N.A.
5	21-03-1992	50000	50000	100	Trenton InvestmentsCo. Pvt. Ltd	800000	Further Allotment	-	850000	850000	100.00	-	N.A.	N.A.
6	21-03-1992	850000	850000	100	Trenton Investments Co. Pvt. Ltd	549900	Bonus Issue	-	1400000	1400000	100.00	-	N.A.	N.A.
					Indrani Khanna	100								
					Sub-total	**550000**								
7	5-2-1993	1400000	1400000	100	Richfield Springs Ltd.,*	285000	Public Issue (Firm Allotment)		4000000	1685000	42.13	-57.88	N.A.	N.A.
8	1993-1997	1685000	4000000	42.13	Promoter Group*	-	Sold	62200	4000000	1622800	40.57	-1.56	N.A.	N.A.
9	31-03-2003	1622800	4000000	40.57	Garuda Plant Products Ltd.	106800	Purchased	-	4000000	1729600	43.24	2.67	7(1A)	Not complied #
10	31-12-2004	1729600	4000000	43.24	Shishilin Investment Pvt Ltd.	1700	Purchased	-	4000000	1731300	43.28	0.04	NA	NA
11	3-9-2005	1731300	4000000	43.28	Shishilin Investment Pvt. Ltd	1000000	Preferential Allotment	-	5000000	2731300	54.63	11.34	NA $	NA
12	18-03-2006	2731300	5000000	54.63	Shishilin Investment Pvt Ltd.	-	Sold	2000	5000000	2729300	54.59	-0.04	NA	NA
13	22-01-2007	2729300	5000000	54.59	N.A.		Dilution due to Preferential allotment to overseas investors	-	9500000	2729300	28.73	-25.86	NA $	NA
14	11-12-2009	2729300	9500000	28.73	Garuda Plant Products Ltd.	100000	Preferential Allotment to overseas investors and promoters	-	10700000	2829300	26.44	-2.29**	NA	Complied

*Inter-se transfer of 2,85,000 shares held by Richfield Springs Ltd to family members belonging to Promoter group during the period

The Company & Promoters have filed an consent application on February 28, 2011, seeking settlement of the enforcement actions that may be initiated by SEBI for the aforesaid non compliance

$ Pursuant to BIFR scheme

** Promoters were allotted 1,00,000 equity shares vide the aforesaid Preferential allotment, constituting 0.93% of the share capital of the Target company

General

This announcement should be read in conjunction with the PA. The terms not defined herein will have the same meaning as defined in the PA. All other terms and conditions of the Offer remain unchanged. For further details, please refer to the LOF and Acceptance Form.

The Acquirer i.e. Mahindra & Mahindra Limited and the directors of the Acquirer accept full responsibility for the information contained in this corrigendum to the PA and also for the obligations of the Acquirer to the extent as required and as laid down in the Takeover Regulations.

The PA and this corrigendum to the PA are also available on SEBI's website at www.sebi.gov.in. Shareholders eligible to participate in the offer may also download a copy of the LOF and Acceptance Form which will be available on SEBI's website during the Offer period i.e. from Thursday - July 21, 2011 to Tuesday - August 9, 2011 and send their acceptances on or before Tuesday - August 9, 2011.

For further details, please refer to the LOF and Acceptance Form.

Manager to the Offer	Registrar to the Offer
YES BANK Limited 12th Floor, Discovery of India Building; Nehru Centre, Dr. Annie Besant Road Worli, Mumbai - 400018 Tel No: 91 022 6669 9000; Fax No: 91 022 2497 4158 Email ID: merchantbanking@yesbank.in SEBI Reg No: MB / INM 0000 10874; Contact : Dhanraj Uchil / Ajay Shete	**Sharepro Services (India) Pvt. Ltd.** 13 AB, Samhita Warehousing Complex; 2nd Floor, Sakinaka Telephone Exchange Lane Off: Andheri - Kurla Road, Sakinaka; Andheri (E), Mumbai - 400 072 Tel: 91 (022) 61915419/416 Fax: 91 (022) 61915444 Email: prakashk@shareproservices.com / satheesh@shareproservices.com SEBI Registration No: INR000001476; Contact: Prakash Khare / Satheesh H K

This corrigendum to the PA is being issued by the Manager to the Offer on behalf of the Acquirer i.e. Mahindra & Mahindra Limited, Gateway Building, Apollo Bunder, Mumbai - 400001.

Place : Mumbai

Date : July18, 2011

Size: 24 (w) X 50 (h)